



C. RAMASUBRAMANIAM

COMPANY SECRETARY IN PRACTICE &
INSOLVENCY PROFESSIONAL

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF S.L.O. INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	S.L.O. INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	17/07/2003
3.	Authority under which corporate debtor is incorporated / registered	ROC-CHENNAI
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U27320TN2003PLC051231
5.	Address of the registered office and principal office (if any) of corporate debtor	447/265, 2nd Floor, Poonamalle High Road, Aminjikarai, Chennai - 600029 IN
6.	Insolvency commencement date in respect of corporate debtor	04/11/2019
7.	Estimated date of closure of insolvency resolution process	02/05/2020 (180 days from the date of commencement of insolvency resolution process)
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	CHANDRAMOULI RAMASUBRAMANIAM (C RAMASUBRAMANIAM) IBBI/IPA-002/IP-N00052/2016-17/10096
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	'RAJI' 3B1, 3rd floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai – 600002 Mail Id: fcs.rms@gmail.com
10.	Address and E-mail to be used for correspondence with the interim resolution professional	'RAJI' 3B1, 3rd floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai – 600002 Mail Id: fcs.rms@gmail.com
11.	Last date for submission of claims	18/11/2019 (14 days from the date of commencement of insolvency resolution process)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads (under Insolvency Resolution Process for Corporate Person) 'RAJI' 3B1, 3rd floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai, Tamil Nadu – 600002

C. RAMASUBRAMANIAM, INSOLVENCY PROFESSIONAL

'Raji', 3B1, 3rd Floor, Gaiety Palace, No. 1L, Blackers Road, Mount Road, Chennai - 600 002.

Ph: 044 - 2852 8292, 4260 6292, Mobile: +91 98840 68292, 99625 68292

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GST No 33AFGPC8189P1ZV



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Notice is hereby given that the National Company Law Tribunal, Division Bench – I, Chennai has ordered the commencement of corporate insolvency resolution process of the S.L.O. INDUSTRIES LIMITED on **04/11/2019**.

The creditors of S.L.O. INDUSTRIES LIMITED are hereby called upon to submit their claims with proof on or before **18/11/2019** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

CHANDRAMOULI RAMASUBRAMANIAM
(C RAMASUBRAMANIAM)
Interim Resolution Professional
IBBI/IPA-002/IP-N00052/2016-17/10096

Date: 05.11.2019
Place: Chennai

C. RAMASUBRAMANIAM, INSOLVENCY PROFESSIONAL
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